

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY - MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	TP No.19/HDB/2016	
COMPANY PETITION/APPLICATION NO.	CA No.39/2016 In CP No. 25/2008	
NAME OF THE COMPANY	SZF Private Limited	
NAME OF THE PETITIONER(S)	Ravi Sanghi & Another	
NAME OF THE RESPONDENT(S)	SZF Private Limited & (10) Others	
UNDER SECTION	397/398	

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
5. Chi dambaran	Pes	9849056652	Ly
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Counsel for Respondent(s):

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Heard Shri S. Chidambaram, Learned PCS along with Shri P. Anil Mukherji representing Shri Ch. Ramesh Babu, Learned Counsels for the Petitioner and Dr S.V. Ramakrishna and Shri Y. Suryanarayana, Learned Counsels for the Respondents.

The Learned Counsels for the Petitioner have confirmed that Mr. Girish Sanghi has received the DDs towards the cost imposed by this Tribunal. The Learned Counsel for the Petitioner has also submitted that they have filed a memo dated 06.10.2017 as directed, giving subsequent events that have taken place before the Hon'ble Supreme Court.

The learned counsel for the Petitioner also submitted a memo requesting the Tribunal to pass similar orders as in earlier cases.

ORDERS RESERVED.

Member (T)

Member (J)